

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 40/TT/2021

Date: 14.6.2021

To,

Shri S.S. Raju,
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff for 2014-19 tariff block and (ii) determination of transmission tariff for 2019-24 under "Transmission System associated with RAPP 7 & 8, Part-B."

Sir,

With reference to the petition above mentioned, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021:

- a) IDC discharge statements in Excel formats for all the assets covered in the instant petition;
- b) Submit Forms- 5, 12A, 13 for 2014-19 period for all the assets;
- c) With regard to additional capitalization in 2014-19 period, submit the following information:
 - (i) Details of unexecuted/balance works carried out during 2014-19 period along with detailed justification in line with relevant provisions of the 2014 Tariff Regulations;
 - (ii) Clarify and submit information whether additional capitalization claimed is

within the cut-off date/ or beyond the cut-off date is within the original scope of work?

(iii) Submit details in the following format for all the assets covered in the instant petition: -

Asset No.	Head wise /Party wise	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD/1.4.2014*	Discharge (year-wise)			Reversal (year-wise)			Additional Liability Recognized			Outstanding Liability as on 31.3.2019	
					2014-19 period	2014-19 Period	2014-19 Period	2014-19 Period	2014-19 Period	2014-19 Period					
								-					-		-

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

d) Details of additional capitalization claimed in 2019-24 period along with justification;

e) Whether the entire scope of work under "Transmission System associated with RAPP 7 & 8, Part-B" is complete and the same is covered in the present petition. Details/status may be given of remaining under construction elements/ assets covered in the transmission system/ project, if any may.

f) Clarify the status of downstream system of the asset(s) covered under in the instant petition;

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer